PROFORMA-I

STATEMENT OF WORK DONE BY THE HIGH COURT OF SIKKIM DURING THE QUARTER YEAR ENDING ON 30/09/2021

		EST WE		Disposal	during the	quarter year		Total		of cases in ts Reserve		ng	S TOTAL
Description of cases	Cases pending at the beginning of the quarter year	Institution during the quarter year	At Preliminary hearing	By a single judge	By Division bench	·By full Bench	By Constit ution bench		Over a month and less than two months	Over two months and less than four months	Over four months and less than six months	Over six months	Cases pending at the end of the quarter year
1	2	3	4	5	6	7	8	9	10	11	12	13	14
1. MAIN CASES ORIGINAL SIDE (CIVIL)	is a series											E AL	
a) Civil suits													
b) Admiralty suits													
2. Testamentary and intestate suits													
3.Insolvency Cases									12.75	200			
4. Liquidation Cases													
5. Chartered Accountant Act, 1949										VI TO A			6x 647
6. Special Jurisdiction Cases											Aur parti		
7. WRIT PETITIONS	4 15												
a)Service matter	33	01	-	10	200	-	-	10	-	-		-	24
b) Land Reforms													
b) Land Reforms c) Labour Laws													
d) Others	83	12	-	11	10	12		21	-	-	0 1 PR		74
8 a) Banking Regulation Act, 1949	124-			1			E F A A C						

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Hithan Court of Sikkim

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				All the colon like		Access to the party of the part	1			1	1	T	
b) Exocution, transferred and interlocutory Application under Section 45(C) of the Banking Regulation Act, 1949													
9. Company petition & Application			A POLYMEN										
a) Petitions				A Record									
b) Application in Petitions		SO ON THE PARTY OF										1	
c) Applications in liquidation proceedings													
d) Application in company appeals			here college		A Company	Access to the second							
e) Matter transferred U/S 455(3) of the Companies Act													
10. Income Tax References and applications													
11. Sales Tax References and application				MARCH									
12. Other Direct and indirect Tax References and applications								pin f					
a) Gift Tax Wealth Tax and Estate Duty Reterences and Applications													
b) Other tax Revision Cases													
c) Other Tax Reference and Applications			Ed po pla										
13. Petitions Under Indian Arbitration Act	05	02		01		1 1 1 1 1 1 1 1 1 1 1 1 1 1 1 1 1 1 1			01		-		06
14. Matrimonial Cases and Reference							The state of						
a)Matrimonial Suits/Cases	B 25 298 238	02			01	Exemple 2	-	/	01	100-14			01
b)Matrimonial References								Leave to the			RI SELECT		
c)Petitions Under Section 24 of the Hindu Marriage Act													
15. Land Acquisition Reference	Maria de la valida		Allega Maria	E Service of				E003445	ply defail				and the second
16. Election Petitions and Applications													
a) Election Petitions		* The Part of the	ELLIN VI TOLE M	A 100 (100 (100 (100 (100 (100 (100 (100				121215					
b)Applications in Election Cases		GREEK SEEDING		4		Mary Constitution	100	THE PARTY					
17.Insurance Act, Reference & Applications	1 1/2												

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Assistant Registrat
High Court of Sikkim
Gangtok

High Canglo Sikkim

CONTRACT AMERICAN STREET

							Herenday Ment					A STATE OF THE STA	
	18. Motions												
	a) Motion for sanction of prosecution												
S IS SECTION	b) Motion for setting aside fraudulent transfers												
Charte	c) Motion for annulment of adjudication orders												
The second	d) Motion for setting aside Insolvency cases								Tell				
	e) Notice of Motion for stay order												
	19. Other Petitions and Applications												
	a) Probate Civil Petitions												
	b) Petitions under the Guardians & Wards Act												
	c) Contempt of Court (Civil) Petitions												
		01	01		-	_	- u.		 _				02
	d) Cross objections												
	- \ T	03		-	-	-		-	 -	-	-		03
	e) Transfer Petition (Civil)							_					
	f) Applications for leave to sue as indigent person												
WIN .	g) Execution application on the original side			-	-					_			
	h) Special Cases under Order XXXVI of Civil Procedure Code 1908												
	i) Applications under Court Fees Act, Regarding valuation of Estate	14.	1										

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Assistant Registrar High Court of Sikkim Gangtok out of the second secon

26. TOTAL ,	04	06	-	05	F-1	2	-	05				1	05
b) Application U/S 482 of Criminal Procedure of 1973 or under any other corresponding provision	02	05		04		1		04		<u>_</u>			03
a) Transfer Petition (Crl.)			- ·	1			1 2	1 2 3					T H
25. Others													
24. Criminal Contempt, under the Contempt of Courts Act													
23. Special Criminal Applications for Writs under the Constitution and U/S 491 of the Code of Criminal Procedure, 1973													
a) Relating to Investigation or Trial of Criminal cases	02	01		01				01					02
22. Writ Petitions													
21. High Court Sessions		AND THE STREET											
ORIGINAL SIDE (CRIMINAL)	123	21		21	12		-	30		-	-	50-05	110
I.)Civil Miscellaneous Case 20. TOTAL	 125	03 21	-	02 24	01			03	-			-	
ii) Appointment of Receivers in Original Proceeding													
i) Injunction in Original Proceedings										Research to the second			
k) Petitions Application for		E ZA											
j) Petitions under Foreign Awards (Recognition and Enforcement Act, 1961)													

Assistant Begistrar
High Ostiff of Sikkim
Sangtok

DANGISTAR (Judl. High Charli likkim Gangtok

OURT OF C

27. APPELLATE SIDE (CIVIL)							-			EASTER!	Estad		
Writ Appeals				Louis	Harris .								
a) Service matters	02		ASALD-Land	01**	01	100 - W- C		02		20 A 10 B	128 12		A
b) Land reforms including land ceiling					Store Town			E-May 2	T. Dordanie				
c) Labour laws			Name of the last									HEVE !	
d) Other	02	02	PULL TO A VIEW	- 7/h	02	-		02	1				02
28. Letters patent Appeals	and the second									De Tion a			校等度
29. First Appeals from					W. San						Contract of the second	14-3-4	ELANC
a) Original Side		MS - 2010 P. P.	Barron & Mary	A COLUMN TO SERVICE OF						Least confi	AC MANY		
b) Judgments	28	01	Protection in	05				05	-				24*
c) Orders	03	01	IL DER CONT						-5 A		-		04
30. Second Appeals from Judgment	20	Mary - Mary	2 - L	04		COL LCOX	0 - 1	04					16
31. Miscellaneous First Appeals from					Evalle La	Late Anta					MANUAL CONTRACTOR		
a) Original Side					Marine Comment	E Selver		TEACHER!		B. Brown	Tribation to the		and the
b)Judgment	40,000,-000		Paragraphy (v.	y 5.560 / 1.32 p			El Company	100		TATAL TA	HIT KELLAN	100000	
c) Orders			entraria de		Manager 18	e manufaction	G. ISVEN	1000		III. STORY	late Care	H-IVA	
32. Miscellaneous Second Appeals from													
a)Judgment	the meaning					and which are to	Mary Parent				I De Nev		The Variable
b) Orders							37 70 14 3	3 4 6 7			散场和各	Watte 1	
33. Revision Petitions	04	03		04	514(1-53-H	7 - E		04	E. 3.5 - 3.7 (5)				03
34. Civil References			K MARKETON I				Wat Military		DARKER OF	MARKE	In a series	145.70	E-18/9 E
35. Civil Miscellaneous Petitions under Article 227 of the Constitution													
36. Other Appeals			the Topic and a						DR - 555				
a)City Civil Court Appeals		HEROE L			[製造大学/塔		W. The same	STANKY.	Bar (學)		P. A. W.	15-19-5	
b) Review of Judgments		02		01	10		2	01		19 Tr - 1970	100		01
c) Compensation, Claims and Special Appeals	16			03	-		_	03					13
d) Original Civil Jurisdiction Appeals		ACTUAL DE								EL11824		Visit	
e) Execution First Appeals			Daniel -		BARRE						WHS HAL	MEST	W. Fare
f)Special Tribunal Appeal								112.5				9	
37. TOTAL	75	09		18	03	E STEP SAVE		21					63

[One Writ Appeal. i.e., W. A. No. 02 of 2021 transferred to Guwahati High Court vide Order dt: 06.07.2021, passed by Hon'ble Supreme Court in SUO MOTO TRANSFER PETITION (C) No. 1 of 2021 (In Re: Letter dated: 27.04.2021 received from High Court of Sikkim)

Assistant egistrar
High Court of Sikkim



OURT OF S

APPELLATE SIDE (CRIMINAL)							E SEL					
38. Criminal Appeals												la de la companya de
a) By persons convicted	17	04		03	01	_		04	<u>, 1</u>	-		17
D) By Government from Judgment of Acquittal	04			01	24							E-mag
\ D = - - - - - - - - - - - - - - - -	04	-	E 10 15 01 01	01	01		-	02	 -			02
c) By complaint, U/S 378 (4) of Criminal Procedure Code	04			03	_		_	03		-	-	01
39.Criminal Revisions	08	03		02		_		02				09
40. Confirmation Cases U/S 366 of Criminal Procedure Code or under any Corresponding provisions					- Y							
41. Criminal L P	01	1621_		1	01	W-15		01		_		-
42. Others												
a) Fresh Bail Applications pending Investigation of trial												
b)Bail including Anticipatory Bail	5,000	01	Berlin III	01		<u>.</u>		01				
c) Review Petition (FAM CT)		-			<u> </u>							
43. TOTAL	34	08		10	03			13				29
GRAND TOTAL(20+26+37+43)	238	44		57	18		100	75	13.00	B		207

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repard les:

Assistant Registrar High Court of Sikkim Gangtok DEPUTY OF STRAR (Judi.)
High Court of Sikkim
Gangtok

PROFORMA -III

CLASSIFICATION OF CASES PENDING AT THE END OF THE HALF YEAR ENDING 30.09.2021 IN TERMS OF DATE OF INSTITUTION

	e de la company				PEI	NDING FO	R	HAD STORY				
Description of cases	Less than one year	One to two years	Two to three years	Three to four years	Four to five year	Five to six year	Six to seven year	Seven to eight year	Eight to nine year	Nine to ten year	Over ten year	TOTA L
Main Cases	2	3	4	5	6	7	8	9	10	11	12	13
1. Original Side (Civil)	September 1					7					W.L. Topic	
1. suits			MARKE MIT	or faction						12 5 5 5	L.E. Ch	- 45
a) Civil suits				把加拿到						Best I		
b) Admiralty suits	KING S						/ Tale 10/19	20 - 5 B		1		
2. Testamentary and intestate suits												Teaching
3.Insolvency Cases			A CLAPS		EA THAIL		W- 1922 15		12 11 25		SATE OF	
4. Liquidation Cases	Self-like M	Letter to Link		HE SELL		Patrick S		E SUZE		Lanc III		
5. Chartered Accountant Act, 1949					新州新疆					1977		
6. Special Jurisdiction Cases					H-9-11-11-11-11-11-11-11-11-11-11-11-11-1			1000		the state of		
7. WRIT PETITIONS				Property of	1-3-5-07							
a)Service matter	10	08	03	03		-		-	-			24
b) Land Reforms	1-4-1-1				EAL PACKETY						Ment/Line	
c) Labour Laws	S. C. William	5 Example 19	EXAMPLE A					J. Carl	K S S S			
d) Others	29	12	09	11	09	-	03	101-AC	50 S		01	74
8 a) Banking Regulation Act, 1949						La Barrier					1,706.0	
b) Execution, transferred and interlocutory Application under Section 45(C) of the Banking Regulation Act, 1949												
9. Company Petition & Application		Element reson	mais Filly	Photo Call	Reserve to the		THE STATE OF				W 157 153	
a) Petitions		\$ 7 KG G G G				Har Sign		45	10 10 10 14	and the same		
b) Application in Petitions	14.					TRI	20					

Assistant Registrar
High while of Sikkim

High Court of Sikkim Gangtok

c) Applications in liquidation proceedings	CE LOUIS NE		The Company of the Company	Tempo Seman		THE STATE OF THE			E TOTAL SON	N. Carrie	The second second	10000
				MA		December 1					(O) SHOT	
1. Sales Tax References and application						AN APPROXIMATION	Control of the Control			MATERIAL CO.		
12. Other Direct and Indirect Tax References and Applications								E SHIP				
a) Gift Tax Wealth Tax and Estate Duty References and Applications						P.25		i Posts	HILLY WE			
o) Other tax Revision Cases				KITTER			Total Market				TRANS	
c) Other Tax Reference and Applications		Make Service	linker to be	SAN EXE	A CONTRACTOR		Man Marie				Property.	
13. Petitions Under Indian Arbitration Act	04	01	-	- 1-1- A 51Z	01	PACE	-	Wat-	-		**	06
14. Matrimonial Cases and References					CANAL SEE	Win Table of	Age-Value S		产品的	A TENNET		
a)Matrimonial Suits/Cases	01	ocat - zasa s				4	1 T		-			01
b)Matrimonial References						24-1-9-14	Invitation of	Landstrum.				
c) Petitions Under Section 24 of the Hindu Marriage Act								1				
15. Land Acquisition Reference						E 714	12000					
16. Election Petitions and Applications				St. A. Sand	Mary Service	CONTRACT OF PA		The second	The state of the s			A SUM
a) Election Petitions						Nasisian,					incend)	155
b)Applications in Election Cases			CALCASTLA			ALC: U	EMPS IN				SOFT CARE	
17.Insurance Act, Reference & Applications							E William				FIRSTA	
18. Motions							So His		化二八十分		A KONTO	
a) Motion for sanction of prosecution		Ecologia (Internet	Section of the later				P. Carlot	distribute A			Towns 18	To the last
b) Motion for setting aside fraudulent transfers			The Lates						EREFFERI			
c) Motion for annulment of adjudication orders	Killing Car Dilling		S SPANIC				For all a	Section 18	BERKSWER			
d) Motion for setting aside Insolvency cases				经信息企业		200 E-120 E-12		長でなっ世界			HE THE STATE OF	
e) Notice of Motion for stay order	Ewit and La				EL O'CHILL		in and state	W 54 37	OF THE SHAPE		Territarius	to a pay
19. Other Petitions and Applications	Messento na	District Address of	ALC: HIT COM						WITH TEXT		IK A Visio	0.0310
a) Probate Civil Petitions		No. 10 Process		Wan Wate	Sell Visite		Sent high				IN EURO	
b) Petitions under the Guardians & Wards Act	7 District	Sale Interior	A TANTONE	ENTAL	198817	Property of	1000000	5-100		25 5 m m 3	HELE LINE	200
c) Contempt of Court (Civil) Petitions	02	187 THE	-	1 1 1 1 1 1 1 1 1 1 1 1 1 1 1 1 1 1 1	# W		may Geral					02
d) Cross Objections	01		AUAL S-		02	7 E					761 5	03
e) Transfer Petition (Civil)			3-1 <u>-</u>				14-125	12				_
f) Applications for leave to sue as indigent person	To a service of the s							INTO.				
g) Execution application on the original side				The state of	1		20	DUD! OX	0	Settle Con	27,37	

Assistant Registrar
High Court of Sikkim
Gengtek

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Dig Market Market (Judl.)

h) Special Cases under order XXXVI of civil procedure code 1908												P = 3
i) Applications under Court Fees Act, Regarding valuation of Ectate										MALE SE		
j) Petitions under Foreign Awards (Recognition and Enforcement Act, 1961)												
k) Petitions Application for												
i) Injunction in Original Proceedings												
ii) Appointment of Receivers in Original Proceeding												
I.) Civil Miscellaneous Case		_				-		_		1-1-1-	_	
20. TOTAL	47	21	12	14	12		03				01	110
ORIGINAL SIDE (CRIMINAL)												
21. High Court Sessions							E.S.					
22. Writ Petitions												
a) Relating to Investigation or Trial of Criminal cases	02					_	_	-		00_F		02
23. Special Criminal Applications for Writs under the Constitutions and U/S 491 of the Code of Criminal Procedure, 1973												
24. Criminal Contempt, under the Contempt of Courts Act						1						
25. Others	E Guardin				B HEREN							
a) Transfer Petition (Crl.)							ille med		W. Lieb		S. Saleshiri	
b) Application U/S 482 of Criminal Procedure Code of 1973 or under any other corresponding provision	03		_			SIRT OF		_			_	03
26. TOTAL	05				(0	SE-					05
bared by DENETTE High Co	(Marchall)				HIGH		XIM*					
Gargtok Gargtok	111				Y	GANG	24					

Assistant Registral High/Hourt of Sikkims

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27. APPELLATE SIDE (Civil)						a principal service					Evel Chie	Property.
Writ Appeals												
a) Service matters								-				
b) Land reforms including land ceiling				D. Day			n terres an					The Late
c) Labour laws					PER TEN		E 100 - 10 (3)			CONTRACTOR OF THE PARTY OF THE		Wate.
d) Other	02	- Fundament		Mary Street	and -			220,000	12000			02
28. Letters patent Appeals												
29. First Appeals	ATTEMPT OF				Marin a	PARED!	NE - 200-2			Emile:		200
a) From Original Side	TO DESCRIPTION	的。 第一章		With Edition	NAME OF STREET					100		100
b) From Judgments	06	08	09		01	-	-	-	AL DES	-	-	24*
c) From Orders	03		01			Maria - Com		14 m	M		ESSORU)	04
30. Second Appeals from Judgment	04	03	08	him and the	01	100	- 7	-		10 to	-	16
31. Miscellaneous First Appeals	The second					Savaria 1	Carlo Brand		TO STATE OF	Same Court !	T. Carrie	HUN
a) From Original Side	Capt the Page		A CONTRACTOR		A TENNE							
b) From Judgment												(FEE
c) From Orders		MEDICAL STREET				ALTERNATION						S Date
32. Miscellaneous Second Appeals												
a) From Judgment	the trace of						世纪王经史2		TO THE REAL PROPERTY.			
b) From Orders	Mart N. Brand					Me Mary			La de La Contraction de la Con			
33.Revision Petitions	02	01		-				-	L -			03
34. Civil References			A PRODUCTION	Lucia de la composición della		Part Control	Be Phone 1				0.8	955
35. Civil Miscellaneous Petitions under Article 227 of the Constitution												
36. Other Appeals		Phile VIVIET		10-64-56							Principle Sty	1
a)City Civil Courts Appeals	S-USVER	E155 (1) (80)	to which is	B A PROPERTY		Winds and					1000	6.77
b) Review of Judgments	01	N - 1 1 - 1 1 1 1	SATES - ELLI		Frank - Control	-					-	01
c) Compensation, Claims and Special Appeals	07	03	02	01	-		76 4		-	-	-	13
d) Original Civil Jurisdiction Appeals										- 特生山		
e) Execution First Appeals	25 水气						E-Veris				HE CASE	250
f)Special Tribunal Appeal	A CHAMPAGE	# # DOM !!					THE PA			En State	5 - 34	
37. TOTAL	25	15	20	01	02	_	<u> </u>	E.10	_	-	924	63

[*02 (Two) Tax Appeals included]

Assistant postrar ligh Collabor Sikkim Gangtek DEPUTY EQUIPAR (Judi.)
High Court of Sikkim
Gangtok

APPELLATE SIDE (CRIMINAL)									La santa			
38. Criminal Appeals												
a) By persons convicted	13	-	02	02	-		-			- 1		17
b) By Government from Judgment of Acquittal	01	01			_				_	-		02
c) By complaint, U/S 378 (4) of Criminal Procedure Code	Design T	-	01		<u>.</u>		-	-	_		-	01
39.Criminal Revisions	04	04		01	-	-		-				09
40. Confirmation Cases U/S 366 of Criminal Procedure Code or under any Corresponding provisions												
41. Criminal L P			- 5	-			-	- -	_		_	-
42. Others												
a) Fresh Bail Applications pending Investigation of trial									4			
b) Bail including Anticipatory Bail	_		_		-		_		_			-
c) Review Petition (FAM CT)	_	_		-		-				-		-
43. TOTAL	18	05	03	03	<u></u>	-			<u>.</u>	1 - 2		29
GRAND TOTAL (20+26+37+43)	95	41	35	18	14	_	03			200	01	207

Prespaced by .

Assistant Magistran
High Court of Sikkim
Gangtok

DEPUTE VEGAN AAR (Judl.)
High Court of Sikkim
Gangtok



STATEMENT OF JUDGE STRENGTH OF THE HIGH COURT OF SIKKIM DURING THE HALF YEAR ENDING ON 30/09/2021

		ACT	UAL STRENGT	TH OF JUDGES	
Sanctioned atrength of judges	No of Judges entrusted with court work only	No. of judges entrusted with other work exclusively	TOTAL	No. of Court working days	Total number of judge days
03	03		03	69	69

1) 06 (Six) days w.e.f. 12/07/2021 to 17/07/2021: Special Vacation, Vacation Court held on 17/07/2021.

Mand

Assistant Registral
High Court of Sikkim
Gangtok

DEPUTART GISTRAR (Judi.)
High Court of Sikkim
Gangtok